

(2011) 12 SHI CK 0114
In the High Court Of Himachal Pradesh
Case No : CWP No. 10812 of 2011-B

Sh. Kedar Singh Ranta and Others

APPELLANT

Vs

State of HP and Others

RESPONDENT

Date of Decision : 08-12-2011

Acts Referred:

Citation : (2011) 12 SHI CK 0114

Hon'ble Judges : Kurian Joseph, C.J;Rajiv Sharma, J

Bench : Division Bench

Judgement

Justice Kurian Joseph, C.J. (Oral)

1. The Writ Petition is filed with the following prayer:-

i That writ in the nature of mandamus may kindly be issued, directing the respondents to extend the due and admissible benefit of merger of 50% Dearness Allowance with basic pay as per memorandum dated 10.6.2005 to the petitioners by further directing the respondents to pay the arrears to the petitioners in view of the judgment titled as Nek Ram V State of HP 3 CWP(T) 14228/2008 alongwith interest @ 12% P.A till its realization.

2. According to the petitioners, the issue is covered in their favour by the judgment of this Court rendered in CWP (T) No. 14232 of 2008, titled as Nek Ram & others Versus State of H.P. & others, decided on 17.11.2009. If that be so, similar treatment shall also be extended to the petitioners herein also, as extended to the petitioner in the above referred decision, in case the petitioners are also similarly situated, within a period of three months from the date of production of a copy of this judgment along with a copy of the writ petition by the petitioner concerned before the second respondent.

3. The writ petition is disposed of, so also the pending application(s), if any.